

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 51737 OF 2021

[Arising out of Order-in-Original No. 01/COMMR/ST/JBP/2021-22 dated 30.06.2021 passed by the Commissioner of CGST& Central Excise, Jabalpur, MP]

SHRI PRADEEP KUMAR SHRIVASTAVA

Appellant

Manager Accounts-Prism Johnson Limited
Cement Division (Unit-II), Tehsil-Rampur Baghelan
PO Bathia, Village Mankahari,
Satna, Madhya Pradesh-485111

Vs.

**COMMISSIONER OF CGST& CENTRAL EXCISE-
JABALPUR, MADHYA PRADESH**

Respondent

GST Bhawan, Napier Town,
Jabalpur-482001(MP)

Appearance:

Shri DeveshTripathi, Mohd. FarazAneez and Shri Prasanjit Pathak, Advocates
for the Appellant

Shri Shayam Raj Prasad, Special Counsel, Shri Harsh Vardhan and Shri
Rakesh Agarwal, Authorised Representatives for the Respondent/Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing :21/10/2024

Date of Decision : 10/01/2025

P.V. SUBBA RAO:

The appeal is dismissed. For order, see order of date in Service Tax
Appeal No. 51735 of 2021.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

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